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Date: 08/12/2025

## (2024) 11 SIK CK 0019 Sikkim High Court

Case No: First Appeal From Judgment And Decree In Suit No. 01 Of 2023

Anand Kumar Ojha APPELLANT

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Ramesh Kumar Agarwal RESPONDENT

Date of Decision: Nov. 18, 2024

Hon'ble Judges: Bhaskar Raj Pradhan, J

Bench: Single Bench

Advocate: Ranjit Prasad, Sudesh Joshi, Gazala Parvin, Uma Shankar Sarda

## **Judgement**

Bhaskar Raj Pradhan, J

1. The appellant has not deposited the admitted amount decreed by the Court nor provided any security in the present appeal. Time is being sought to

file further documents. On the closer look there seems to be some apparent errors in the impugned judgment of the trial court on the quantum of

amount payable by the appellant to the respondent. The learned counsel appearing for the parties on instructions from their respective clients state that

they are willing to explore the possibility of settlement through Mediation. In such view of the matter, the case is referred to Mediation to explore the

possibility of settlement.

2. List this matter after the report is received from the Sikkim State Legal Services Authority.